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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**ORIGINAL APPLICATION NO. 63/2009
& MA 26/2009 IN OA 63/2009**

Date of Order : 30.03.2010.

CORAM:

**HON'BLE MR. JUSTICE S.M.M.ALAM, JUDICIAL MEMBER
HON'BLE Dr. K.S.SUGATHAN, ADMINISTRATIVE, JUDICIAL MEMBER**

Nawal Kishore S/o Shri Babu Lal aged about 51 years, Resident of Block No. T. 22, Quarter No. H, Suratgarh, District Ganganagar at present on the post of Fitter Plant Operator, Grade-I, under the Senior Section Engineer (Work), Suratgarh, N/W Railway, Bikaner Division.

....Applicant

For Applicant Mr. Bhanwaron Khan.

VERSUS



- 1- Union of India through the General Manager, North-West Railway, Jaipur.
- 2- The Divisional Railway Manager, North-West Railway, Bikaner.
- 3- The Divisional Personnel Officer, North-West Railway, Bikaner.
- 4- Divisional Section Engineer (Construction), North West Railway, Bikaner.
- 5- Shri Lok Nath S/o Shri Devi Deen, Filter Print Operator, under the Section Engineer Work, Suratgarh, North-West Railway, Bikaner.

...Respondents.

For Respondent Mr. Govind Suthar proxy for Mr. Manoj Bhandari, R-1 to 4.
For Respondent No. 5, None Present.

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**ORDER (ORAL)
(PER JUSTICE S.M.M.ALAM)**

Heard the learned counsel of both the parties.

- 2- M.A. 26/2009 in OA No. 63/2009 for condonation of delay is allowed and the delay in filing the O.A. is hereby condoned.
- 3- This O.A. has been preferred for grant of following reliefs :-

"It is, therefore, most respectfully prayed that the respondents may kindly be directed to fix the seniority of the applicant in the seniority list dated 08.11.2001 (Annex.A/1) and his name be shown at serial number tow in the seniority list and accordingly monitory benefits may also be ordered to be granted".

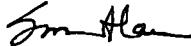
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The learned Advocate appearing for the respondents submitted that the relief(s) claimed by the applicant for grant of seniority and consequently fixation of pay, has already been granted vide Annex. R/1 dated 15/17.02.2010, attached with the reply filed by the respondents. The learned Advocate appearing for the applicant conceded that the order has already been passed by the competent authority for grant of seniority to the applicant.

4- Considering the submission of both the parties, we are of the view that this O.A. has become infructuous and as such, the same is disposed of as having become infructuous in the light of the order dated 15/17.02.2010 (Annex. R/1).

5- O.A. as well as the MA stand disposed of accordingly.


 [Dr.K.S.Sugathan]
 Member (A)


 [S.M.M. Alam]
 Member (J)

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दिनांक 17/11/11 के आदेशानुसार
प्रेरणास्थिति में दिनांक 10/11/11
को भाग-II का एक लिए गए।

अमृता अधिकारी
दोस्रीय प्रकाशन का अधिकारण
कालान्तर लाइब्रेरी, जोधपुर

PK
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